

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 146**

**CP No. 38/Chd/Chd/2023**

**IN THE MATTER OF**

**Divya Singla**

...

**Petitioner**

**Versus**

**Savera Beverages Private Limited**

...

**Respondent**

**Under Section: 241(1), 242(4), 244(1), CA 2013**

**Order delivered on 10.05.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 19.07.2024.

Sd/-  
**Court Officer**

May 10, 2024  
Mukta